

A. VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Dated:17.12.2020

(Off): 2344 6166
(Fax):2344 6155

ROC No.394/SO/2020

To

All the Unit Heads
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana -Order dated 15.12.2020 in Suo-motu Writ petition No. Urgent 2/2020 - Communicated for compliance - Reg.

Ref: 1) Notification in Roc.No.394/SO/2020, dated 27.03.2020.

2) Orders dated 27.03.2020, 08.06.2020, 14.07.2020, 13.08.2020, 07.09.2020, 30.09.2020, 04.11.2020 and 25.11.2020 in Suo-motu WP No. Urgent 1/2020 passed by the Hon'ble Full Bench.

3) High Court's letters in Roc.No.394/SO/2020, dated 09.06.2020, 15.07.2020, 14.08.2020, 08.09.2020, 30.09.2020, 04.11.2020 and 30.11.2020.

4) Order dated 15.12.2020 in WP Urgent No. 2/2020 passed by the Hon'ble Full Bench.

Adverting to the subject and references cited, the Hon'ble Full Bench of the High Court while hearing the WP Urgent No.2 of 2020 on 15.12.2020 has passed the following order:

"Considering the onslaught of the Pandemic COVID-19, by order dated 08.06.2020, this Court had taken a suo motu cognizance, vide W.P.Urgent No. 1 of 2020, and had continued the stay orders passed by the District Courts. The said order was periodically extended. By order dated 25.11.2020 in W.P.Urgent No. 1 of 2020, a Full Bench of this Court had extended the said order till 11.12.2020.

However, subsequently, the Chairman, Bar Council of the State of Telangana, has submitted a representation dated 11.12.2020, wherein he has brought to the notice of the Honourable the Chief Justice that the Bar Council has received representations from the Bar Associations all over the State,

wherein the learned Members of the Bar have expressed their inability to file applications for extension of stay due to the continuation of the Pandemic COVID-19. Therefore, the Bar Council has prayed that the earlier order passed by this Court should be continued.

Considering the fact that the earlier Suo Motu W.P.Urgent No. 1 of 2020 was closed, by order dated 25.11.2020, considering the fact that there is a representation filed by the Chairman, Bar Council of the State of Telangana, dated 11.12.2020, and most importantly considering the fact that the State has not come out of the Pandemic COVID-19, this Court takes a suo motu cognizance of the above noted facts, and directs that the stay orders passed by the District Courts shall continue till 31.01.2021.

List this case on 27.01.2021."

Therefore, while enclosing a copy of the order dated 15.12.2020 in WP Urgent No. 2/2020 passed by the Hon'ble Full Bench, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers in their Unit for compliance of the orders of the High Court.

Yours sincerely,


REGISTRAR GENERAL

17/12/2020

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FIFTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY**

:PRESENT:

**THE HON'BLE THE CHIEF JUSTICE SRI RAGHVENDRA SINGH CHAUHAN
AND
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY**

WP URGENT No. 2 OF 2020

IN RE:

Letter dated 11.12.2020 received from Chairman, Bar Council of the State of Telangana-
Order dated 25.11.2020 in Suo Moto WP. No. Urgent 1 of 2020-Request for extension of Interim
orders-

The petition coming on for hearing, upon perusing the letter dated 11.12.2020 filed by the
Chairman, Bar Council of State of Telangana, the Court made the following.

ORDER:

**"Considering the onslaught of the Pandemic COVID-19, by order dated
08.06.2020, this Court had taken a *suo motu* cognizance, *vide* W.P.Urgent No.1
of 2020, and had continued the stay orders passed by the District Courts. The
said order was periodically extended. By order dated 25.11.2020 in W.P.Urgent
No.1 of 2020, a Full Bench of this Court had extended the said order till
11.12.2020.**

However, subsequently, the Chairman, Bar Council of the State of
Telangana, has submitted a representation dated 11.12.2020, wherein he has
brought to the notice of the Honourable the Chief Justice that the Bar Council
has received representations from the Bar Associations all over the State,
wherein the learned Members of the Bar have expressed their inability to file
applications for extension of stay due to the continuation of the Pandemic
COVID-19. Therefore, the Bar Council has prayed that the earlier order passed
by this Court should be continued.

Considering the fact that the earlier Suo Motu W.P.Urgent No.1 of 2020 was
closed, by order dated 25.11.2020, considering the fact that there is a
representation filed by the Chairman, Bar Council of the State of Telangana,
dated 11.12.2020, and most importantly considering the fact that the State has
not come out of the Pandemic COVID-19, this Court takes a *suo motu*

cognizance of the above noted facts, and directs that the stay orders passed by the District Courts shall continue till 31.01.2021.

List this case on 27.01.2021.

Sd./- K. SAILESHI
ASSISTANT REGISTRAR



SECTION OFFICER

//TRUE COPY//

To

1. The Section Officer, Special Officer Section, High Court for the State of Telangana, at Hyderabad.
2. The Registrar (Judicial-I), High Court for the State of Telangana, at Hyderabad.
3. The Registrar General, High Court for the State of Telangana, at Hyderabad.
4. One spare copy

HIGH COURT

HCJ
&
MSR,J
&
ARR,J

DATED: 15.12.2020

NOTE: LIST THIS CASE ON 27.01.2021

WP URGENT 2 OF 2020

EXTENSION

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